

**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**

M.A. No. 320 of 2019

IN

Civil Appeal No. 11907 of 2018

State Trading Corporation of India Ltd. ...Petitioner

versus

M/s Global Steel Holding Limited & Ors. ...Respondents

**ORDER**

**INDU MALHOTRA, J.**

1. Pursuant to the Order dated December 6, 2018 passed by this Court, we are informed by Senior Counsel Mr. D. A. Dave representing the State Trading Corporation of India, and Mr. Kapil Sibal, Senior Advocate for the Respondents, that the amount of Rs. 600 crores payable by the Respondents towards Interest @ 8% p.a. by 28<sup>th</sup> February, 2019 has been paid. As a consequence, all the liabilities under the Settlement Agreement dated 15.11.2010, and

Further Settlement Agreement dated 17.05.2012, stand fully satisfied. It is stated on behalf of S.T.C. that there is no further claim of the Appellants against the Respondents, arising out of the aforesaid Agreements.

2. As a consequence, in exercise of our powers under Article 136 r.w. Article 142 of the Constituion of India, we hereby quash the following proceedings which have arisen from the Agreements mentioned hereinabove :

- i. F.I.R. lodged by C.B.I. on Complaint of State Trading Corporation bearing R.C. No. -  
217/2017/A0005/CBI//ACU-VI/AC-II/New Delhi.
- ii. E.C.I.R. by Enforcement Directorate on the basis of the F.I.R. lodged by C.B.I. bearing ECIR No. -  
ECIR/03/DZ-I/2017 dated 29.03.2017.
- iii. Show Cause Notice dated 29.12.2017 issued by the High Commission of India, Passport & Consular Wing, India House, London.
- iv. Any Look Out Notice issued against Mr. Pramod Mittal or his wife, or their children, by the Authorities and/or Agencies arising from the aforesaid Agreements.
- v. Eleven Complaints under S. 420 and 409 I.P.C. pending before the Court of Shri Dharmendra Kumar,

Ld. Metropolitan Magistrate, Patiala House Courts,  
New Delhi.

3. It was further stated by Mr. D.A. Dave, Senior Advocate on instructions of his clients, that since the amounts due and owing to S.T.C. under the Agreements mentioned hereinabove, stood satisfied, it would not prosecute the Winding-Up proceedings instituted by it against GSHIL – Respondent No. 1 in the Isle of Man Court. We take on record the said statement made by S.T.C.

M.A. No. 320/2019, stand disposed of in the above terms with no Order as to Costs.

.....**J.**  
**(ABHAY MANOHAR SAPRE)**

.....**J.**  
**(INDU MALHOTRA)**

**New Delhi,**  
**March 12, 2019**

ITEM NO.301

COURT NO.6 SECTION XIV  
S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
M.A.No.320/2019 in C.A.No.11907/2018

STATE TRADING CORPORATION OF INDIA LTD.

PETITIONER(S)

VERSUS

M/S GLOBAL STEEL HOLDING LIMITED (GSHL)

RESPONDENT(S)

(FOR ADMISSION and IA No.5409/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date : 12-03-2019 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr.Dushyant Dave, Sr.Adv.  
Mr.Uday Gupta, Adv.  
Ms.Shivani Lal, Adv.  
Mr.Tarkeshwar Nath, Adv.  
Mr.Hiren Dasan, Adv.  
Mr.Madhu Sudan Bhayana, Adv.  
Mr.M.K.Tripathi, Adv.  
Mrs.Sarla Chandra, Adv.

For Respondent(s)

Mr.Kapil Sibal, Sr.Adv.  
Mr.Gautam Mitra, Adv.  
Mr.Pankaj Baghla, Adv.  
Mr.Gaurav Mitra, Adv.  
Mr.Rishad Medora, Adv.  
Mr.Avishkar Singhvi, Adv.  
Ms.Deepali Dwivedi, Adv.  
Mr.Samar Kachwaha, Adv.  
Mr.Nipun Katyal, Adv.  
Mr.Mohit D. Ram, Adv.  
Ms.Binu Tamta, Adv.  
Mrs.Anil Katiyar, Adv.  
Mr.Shiv Mangal Sharma, Adv.  
Ms.Anju Jain, Adv.  
Mr.Hitesh Sachar, Adv.  
Ms.Shruti Kiran, Adv.

(For Intervenor)

UPON hearing the counsel the Court made the following  
O R D E R

M.A.No.320/2019 in Civil Appeal No.11907/2018 is  
disposed of in terms of the signed reportable order.

(Ashok Raj Singh)  
Court Master

(Chander Bala)  
Court Master

(Signed order is placed in the file)